COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 283 OF 2014
APPEAL NO. 141 OF 2015
APPEAL NO. 30 OF 2016 & IA NO. 82 OF 2016
AND
APPEAL NO. 31 OF 2016 & IA NO. 84 OF 2016

Dated: 10th May, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

APPEAL NO. 283 OF 2014

In the matter of:

M/s Sesa Sterlite Ltd. Appellant(s)

Vs.

Odisha Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Mishra

Mr. Hemant Singh Ms. Ankita Bafna

Counsel for the Respondent(s) : Mr. G. Umapathy

Mr. Rutwik Panda

Ms. Anshu Malik for R.1

Mr.Salim A. Inamdar for R.2

APPEAL NO. 141 OF 2015

APPEAL NO. 30 OF 2016 & IA NO. 82 OF 2016

AND

APPEAL NO. 31 OF 2016 & IA NO. 84 OF 2016

In the matter of:

M/s Vedanta Ltd. Appellant(s)

Vs.

Odisha Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Mishra

Mr. Hemant Singh Ms. Ankita Bafna

Counsel for the Respondent(s) : Mr. G. Umapathy

Mr. Rutwik Panda

Ms. Anshu Malik for R.1

Mr.Salim A. Inamdar for R.2

<u>ORDER</u>

Learned counsel for the parties have completed their arguments. They may file their respective written submissions and compilation of judgments within a week's time i.e. on or before 18.05.2018 after serving copy on the other side.

Judgment is reserved.

(Justice N. K. Patil) Judicial Member

ts/mk

(I. J. Kapoor) Technical Member